

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH: :

O.A.No.953/93.

Date: 25.8.1993.

Between:

Y. Veeragopal Applicant

And

1. The Sub-Divisional Officer,
Telecom, Proddatur-516 360.
2. The Telecom Distt. Engineer,
Cuddapah - 516 001.
3. The Chairman, Telecom Commission,
(representing Union of India)
New Delhi - 110 001. .. Respondents

HEARD:

For the applicant : Sri C.Suryanarayana, Advocate
For the respondents : Sri V.Bhimanna, Addl. CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE-CHAIRMAN
THE HON'BLE MR.P.T. THIRUVENGADAM, MEMBER(ADMN.)

ORDER OF THE DIVISION BENCH AS PER HON'BLE SRI P.T.
THIRUVENGADAM, MEMBER(A) . . .

The applicant claims that he was initially recruited and employed in the Telecom Department as casual labourer with effect from 1.3.1985. He was engaged for 14 days in the year 1984-85 and 43 days in 1985-86. There was a break in service from July, 1985 to November, 1986 and from 1986-87 he has been continuously engaged as casual labourer. In this O.A. the applicant prayed for a direction to the respondents to show his name at the appropriate place in the combined seniority list of casual mazdoors of Cuddapah Telecom Distt. and absorb him in the regular establishment according to his turn

besides granting him temporary status according to the order dt. 7.11.1989 issued by the D.O.T. pending such regularisation together with all benefits which are incidental and consequential to the same.

2. A scheme was formulated for conferment of temporary status to casual labourers as per D.O.T. letter No.259-10/89-STN dt. 7.11.1989. Earlier to this a scheme for regularisation of casual labourers was suggested by the Supreme Court (vide 1987 SC 2342).

3. In these circumstances, it is just and proper to give a direction to the respondents to consider the case of applicant in accordance with D.O.T. letter referred to above dt. 7.11.1989 and all the relevant circulars in regard to conferment of temporary status and regularisation. It has to be made clear that/D.O.T. letter dt. 7.11.1989 as per the cases of regularisation of those who are engaged after 30.3.1985 have to be referred to the concerned authority.

4. The O.A. is ordered accordingly at the admission stage. No costs.

P.T. Thiruvengadam

(P.T.Thiruvengadam)
Member(Admn.)

Neeladri Rao
(V.Neeladri Rao)
Vice-Chairman

Dated 25th Aug., 1993.
(Dictated in open court)

grh.

STP
Deputy Registrar

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1. The Sub-Divisional Officer, Phoncs, Proddatur-360
2. The Telecom Lectt.Engineer, Cuddapeh-1.
3. The Chairman, Telecom Commission, Union of India, New Delhi-1.
4. One copy to Mr.C.Suzynnerayana, Advocate, C.M.T.Hyd.
5. One copy to Mr.A.V.Bhimanreddi, CGCC.CMT.Hyd.
6. One copy to Library, C.M.T.Hyd.
7. One spare copy.

pvm

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R.D. and
S.P. 15/8/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.E.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 25-8 -1993.

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A.No. 953/93.

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for ~~cease~~ at Administrative Tribu

Rejected/Ordered DESPATCH

No order as to costs.

